

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

**ORDER SHEET**

Application No. 04 575 of 1998

Applicant (s) Smt. Late Sahu Respondent (s).....

Advocate for Applicant (s) M/s. Manoj Mishra Advocate for Respondent (s).....

DK Patnaik

D. Mishra

D. S. Mishra

A. K. Nayak

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>980 for M 501 filed order dt. 3-11-98 Counsel for the Petitioner appears. Objects removed for regn please D 3-11-98 REGR.</p> <p>For Admin pl D 5/11/98 Bench</p>	<p><b>REGISTER</b> S Registrar <u>ORDER NO.1, DATED 6-11-98.</u> SEEN the petition. Heard Shri Manoj Mishra, learned Counsel for the Petitioner. In view of the submissions made by the learned counsel for the petitioner, we feel that the OA can be disposed of at the stage of admission by issuing necessary direction to the Departmental Authorities. Petitioner's case is that her husband Pankaj Sahu was engaged as Casual Mazdoor w.e.f. 11.4.1980 under the Asst. Garrison Engineer (R/R), Project Sub Division at Naval Training Centre, Chilika. His services were regularised in the post on 27.1.1983. Husband of the petitioner died on 12.9.97 while in course of his duty leaving behind his family with two minor daughters, two minor sons and old mother in law in indigent condition. The applicant prayed for compassionate <del>appointment</del> appointment to the Departmental Authorities. Her case has also taken up by Union as we seen from the letter dated 17.10.97 at Annexure-6. The case of the petitioner</p>

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order of 6-11-98

A copy of order  
of this application may be  
sent to R-4 & R-5 by  
regd. post/A.D. Copy of order  
may be given to both the  
counsel.

16-11-98

Deputy

16-11-98  
S.O (T)

Recurrence of  
Order 6-11-98.

A. Sundar  
A/c  
S/o - M. Anthon  
18-11-98

Complainee repaid  
to the Respondent

25-11-98

is that no orders have been passed on her representation. In view of this, the Original Application is disposed of with a direction to Respondent No. 5 to consider the application of the petitioner for compassionate appointment, if the same is pending with him and forward the same to the Respondent No. 4 with appropriate recommendation within a period of 30 days from the date of receipt of a copy of this order. Respondent No. 4 is directed to dispose of the representation of the petitioner, in accordance with rules within a period of 60 days from the date of receipt of the application of the petitioner to be forwarded by the Respondent No. 5 and intimate the result to the applicant through Respondent No. 5 within a period of 15 days thereafter.

With the above directions, the Original Application is disposed of. No costs.

It is made clear that if the applicant is dis-satisfied with the orders to be passed by the Respondents, she is at liberty to approach the Tribunal.

Copy of this order along with copy of the Original Application be sent to Respondents 4 and 5 by Post.

J. V. Jayaram  
VICE-CHAIRMAN  
6-11-98

MEMBER (JUDICIAL)